

SHRI BHUPESH GUPTA: I said "whether it is a fact".

THE DEPUTY CHAIRMAN: Please put your question.

SHRI BHUPESH GUPTA: May I ask whether it is a fact that the country is losing very heavily on account of under-invoicing of our jute exports, and among those who are indulging in such a thing whether it is a fact that the Bajoria group of industrialists figure?

SHRI MANUBHAI SHAH: Madam, it is right; what the hon. Member says is right; there is prevalent in this country, as in all the countries of the world, the weakness of under-invoicing of exports and over-invoicing of imports, and for this purpose we have taken several measures in recent years. As far as jute exports are concerned, we have evolved—last year—a system called the registration of contracts. Now no contract in jute goods is allowed to be honoured or the goods exported unless the registration is done at a price approved by the Committee. This has gone a long way in checking the evil of under-invoicing. Regarding the name of the firm which the hon. Member mentioned, it has been mentioned in one case and I have already laid the papers connected with it on the Table of the House. The matter is under investigation, and as far as I can see, the matter was not of a very serious character.

**RULES TO PREVENT RAILWAY RESTAURANTS
FROM SERVING ADULTERATED FOOD**

*540. SHRI SANKAR PRATAP SINGH DEV: Will the Minister of RAILWAYS be pleased to state whether any rules or orders exist to prevent railway restaurants and stalls from serving adulterated food?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): Yes, Sir.

**SHORT NOTICE QUESTION AND
ANSWER**

**CASE REFERRED TO THE GOVERNOR OF
ORISSA UNDER ARTICLES 191 AND 192
OF THE CONSTITUTION OF INDIA**

8. SHRI LOKANATH MISRA: Will the Minister of LAW be pleased to state:

(a) whether any case has been referred to the Governor of Orissa under Articles 191 and 192 of the Constitution of India; and

(b) if so, whether the case has been sent to the Election Commission for its opinion?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO): (a) and (b) The Governor of Orissa has recently referred one case to the Election Commission for its opinion under article 192(2) of the Constitution.

SHRI LOKANATH MISRA: I think this is the first case after the last case that was gone into, namely the case of the Chief Minister of Orissa where the Chief Election Commissioner expressed his dissatisfaction over the powers enjoyed by him now, and I raised that point here also in this House. So is the Minister going to raise the powers of the Election Commission before he takes up this hearing?

SHRI JAGANATH RAO: Government is contemplating to introduce a Bill in this session.

SHRI A. D. MANI: Under the present law as the Government has stated in answer to questions on the floor of this House, it is not possible for the Election Commission to conduct an enquiry. So will the Government conduct an enquiry into the allegations made, under the Commissions of Inquiry Act, so that justice can be secured by the parties who submitted the application?

SHRI JAGANATH RAO: No, Madam.

SHRI LOKANATH MISRA: What are the alleged grounds mentioned in the petition for the disqualification, and also if any date has been fixed for the hearing tentatively?

SHRI JAGANATH RAO: I have not looked into the petition and I am not in a position to say what are the disqualifications alleged in the petition.

SHRI LOKANATH MISRA: Who is the person against whom the petition is made?

SHRI JAGANATH RAO: One Shri Brindaban Naik.

SHRI MULKA GOVINDA REDDY: What is the nature of the reference made to the Election Commission?

SHRI JAGANATH RAO: The petition seems to have been filed before the Governor and the Governor as required by article 192 has referred it to the Election Commission for its opinion.

SHRI BHUPESH GUPTA: How many cases of this kind have taken place since the commencement of the Constitution?

SHRI JAGANATH RAO: I require notice, Madam.

WRITTEN ANSWERS TO QUESTIONS

लोकोमोटिव के पार्ट्स की चोरी

*५३७. श्री महाबीर दास : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) १९६२-६३ और १९६३-६४ के वर्षों में कितनी कितनी कीमत के लोको-

मोटिव पार्ट्स चोरी हुए और मार्च, १९६२ से ५ अगस्त, १९६४ तक कितने लोगों से चोरी का माल बरामद किया गया और उन्हें गिरफ्तार किया गया ।

(ख) क्या यह सच है कि दिल्ली के कमला मार्केट और सदर बाजार पुलिस स्टेशनों में १९६४ के जुलाई के अन्तिम सप्ताह और अगस्त के प्रथम सप्ताह में रेलवे स्टोर्स एक्ट के अन्तर्गत कुछ केस रजिस्टर्ड हुए हैं; और

(ग) यदि हाँ, तो उनका व्योरा क्या है ?

† [THEFT OF LOCOMOTIVE PARTS

*537. SHRI MAHABIR DASS: Will the Minister of RAILWAYS be pleased to state:

(a) the value of locomotive parts stolen during each of the years 1962-63 and 1963-64 and the number of persons from whom the stolen articles were recovered and who were arrested during the period from March, 1962 to 5th August, 1964;

(b) whether it is a fact that some cases were registered with the Kamla Market and Sadar Bazar police stations of Delhi under the Railway Stores Act during the last week of July and first week of August, 1964; and

(c) if so, what are the details thereof?]

रेल मंत्रालय में राज्य मंत्री (श्री राम सुभग सिंह) : (क) सभी रेलों में रेल इंजनों के जितने पुर्जे चुराये गये, १९६२-६३ में उनकी कीमत ५५,४६० रुपये और १९६३-६४ में २७,५६३ रुपये थी। जिन लोगों के यहाँ से चोरी का माल बरामद हुआ उनकी संख्या २६६ और जितने लोग गिरफ्तार किये गये, उनकी संख्या २७४ थी ।

† [] English translation.